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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.871/94

dt.24-6-97

Between

S. Visweswara Rao

: Applicant

and

1. General Manager, reptyg. UOI  
SE Rly., Gardenreech,  
Calcutta 43

2. Divisional Railway Manager  
SE Rly., Visakhapatnam

3. Divnl. Personnel Officer  
SE Rly., Kharagpur  
West Bengal

4. Divnl. Personnel Officer  
SE Rly., Khurda Raod  
Orissa

: Respondents

Counsel for the applicant

: Y. Subramanyam  
Advocate

Counsel for the respondents

: B. Bhimanna  
SC For Railways

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

HON. MR. A.M. SIVADAS, MEMBER (ADMN.)

## Judgement

Oral order (per Hon. Mr. A.M. Sivadas, Member (Judl.) EB

Heard Sri Y. Subrahmanyam learned counsel for the applicant and Sri V. Bhimanna for the respondents.

1. The applicant is at present working as OS Grade II (Adhoc) in CMS Office, South Eastern Railway, Visakhapatnam, The CMS, Visakhapatnam, was ~~one~~ Gr.II. Subsequently one post of OS.Gr.II was added to the cadre due to restructuring with effect from 1-3-1993. The element of OS Gr.I has been taken away by Respondent-3 after retirement of one incumbent in the year 1992. The element of Gr.II post the applicant says should have been transferred to Visakhapatnam from Kharagpur from the date the element of Grade I was operated at Kharagpur. On the basis of this the applicant seeks the following relief :

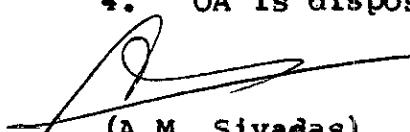
- i) To transfer element of Gr.II post from the date of Gr.I post is operated at Kharagpur.
- ii) To order promotion against restructured post on the basis of seniority.
- iii) To arrange consequential payments to him.

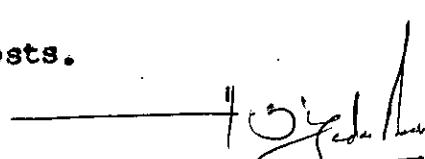
2. When the OA came up for hearing the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant <sup>to</sup> ~~that~~ <sup>he</sup> submit a representation to Respondent-1 for redressal of his grievance. The learned counsel appearing for the respondents submitted that there is no objection for ~~him~~ <sup>to</sup> ~~he~~ submit a representation to Respondent-1 for redressal of his grievance.

3. The applicant is permitted to submit a representation to the General Manager, South Eastern Railway, through

proper channel within a period of one month from today. If such a representation is received, General Manager, South Eastern Railway, shall consider the same and dispose of by a speaking order within three months from the date of receipt of the representation.

4. OA is disposed of. No costs.

  
(A.M. Sivadas)  
Member(Judl.)

  
(H. Rajendra Prasad)  
Member(Admn.)

Dated : June 24, 1997  
Dictated in Open Court

  
Deputy Registrar (D) Co  
10/6/97  
3068

sk

29/7/97  
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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

The Hon'ble Mr. A.M. Sinha Das; M(S).

Dated: 24 - 6 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

871/94

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक विधिकरण  
Central Administrative Tribunal  
संभेद/DESPATCH  
- 4 JUL 1997  
हैदराबाद न्यायपीठ  
HYDERABAD BENCH